

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No.32/2009 in Original Application No. 224/2002

This the 16th day of February, 2010

Hon'ble Mr. Justice A.K. Yog, Member (J)  
Hon'ble Dr. A.K. Mishra, Member (A)

Sri Jubair Ahmad aged about 43 years son of Habib Khan PMG Office, Compound, Lucknow.

Applicant

By Advocate: None

Versus

1. Smt. Neelam Srivastava, Chief Post Master General, U.P. Circle, PMG Office, Lucknow.
2. Smt. M.P. Singh, Executive Engineer, Postal Division, Aliganj, Lucknow.

Respondents

By Advocate: Sri K.K. Shukla

ORDER (ORAL)

Hon'ble Mr. Justice A.K. Yog, Member (J)

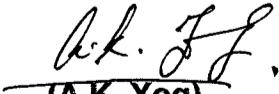
Counsel for applicant was not present when the case was taken up on 23.11.2009. Vide order dated 3<sup>rd</sup> June, 2009, counsel for respondents Sri S.P. Singh for Sri K.K. Shukla stated that authorities have complied with the order of the Tribunal dated 26.5.2004. The order (on the order sheet) shows that the order of the Tribunal has been complied with by the respondents vide order dated 23.9.2008.

Today when the case is called out, counsel for applicant is not present. It appears that applicant has lost interest and this CCP is rendered in-fructuous. It is made clear that in case the statement made on behalf of the respondents is not found correct and if applicant is still aggrieved, it is open for the applicant to seek recall of this order. Notices issued to the opposite parties in contempt petition <sup>are</sup> stand discharged.

Contempt Petition is accordingly disposed of. No costs.

  
(Dr. A.K. Mishra)  
Member (A)

HLS/-

  
(A.K. Yog)  
Member (J)